

Contributory Provident Fund to Shri Kulkarni, on his resigning from the post of Director General, is in accordance with the Contributory Provident Fund Rules of the Indian Institute of Foreign Trade.

(c) and (f) Do not arise.

Export of Jute goods to U.S.S.R.

6763. SHRI M. M. JOSEPH : Will the Minister of COMMERCE be pleased to State :

(a) whether the export of jute goods to U.S.S.R. from India has come to a standstill;

(b) whether the fate of a bulk Russian business in the last two months involving about 40,000 tonnes of hessian bags and cloth worth Rs. 18.6 crores has become uncertain; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) : (a) to (c) As the contracts for export of jute goods to USSR contained certain stipulations which were not in line with exchange Control Regulations, Contracts received by the Export contracts Registration Committee upto 31-3-1975 to the tune of 29,000 tonnes valued at Rs. 17.30 crores were held up. Reserve Bank of India eventually agreed, as a special case, to allow shipment of jute goods against these contracts.

Amendment of Companies Act

6764. SHRI M. KATHAMUTHU : Will the Minister of FINANCE be pleased to state:

(a) whether the Tamil Nadu State Government has requested for amendment of the Companies Act to enable the workers in the public sector undertakings to have a share in the capital; and

(b) if so, the salient features thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : (a) and (b) The Government of Tamil Nadu has submitted a proposal for issue of a separate class of Shares called "Employees Dividend Guaranteed Shares". The employees investing in such shares will get an assured return and the dividend payable on such shares is to be treated as an admissible deduction for computing the taxable income of the companies issuing

such shares. The proposal will involve not only the amendment of the Companies Act but also the Income Tax Act. The Central Government has not taken a decision on the matter.

मंदसौर और रतलाम में सूती कपड़ा मिलें

6765. डा० लक्ष्मीनारायण पांडेय : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) मंदसौर और रतलाम जिलों में कितनी सूती कपड़ा मिलें हैं;

(ख) इनमें से प्रत्येक मिल की वार्षिक उत्पादन क्षमता क्या है;

(ग) वर्ष 1971-72 से ले कर अब तक प्रति वर्ष इनके द्वारा कितना-कितना कंट्रोल क्लॉथ बनाया गया; और

(घ) सरकार द्वारा निर्धारित मात्रा या उससे अधिक "कंट्रोल" कपड़ा बनाने वाली मिलों को क्या रियायतें दी गई हैं या देने का विचार है ?

वाणिज्य मंत्रालय में उपमंत्री (श्री विश्वनाथ प्रताप सिंह) : (क) से (ग) जानकारी एवत्र की जा रही है और सभा पटल पर रख दी जायेगी

(घ) जिन मिलों को नियंत्रित कपड़ा तैयार करना जरूरी है उन्हें सरकार द्वारा कोई रियायत नहीं दी जाती है। तथापि, नियंत्रित कपड़े के दायित्व में धान के कपड़े के 5.00 रु० एफ० प्रो० बी० तथा सिले सिलाए परिधानों के 7.50 रु० एफ० प्रो० बी० मूल्य के निर्यातों के आधार पर 1 मीटर नियंत्रित कपड़े तक की छुट दी जाती है।

भूतपूर्व विदेश व्यापार मंत्री से सम्बद्ध अधिकारी के विरुद्ध आरोप

6766. श्री जगन्नाथ राव जोशी :

श्री हेमेश्वर सिंह बनोरा :

श्री ईश्वर चौधरी :

श्री अटल बिहारी वाजपेयी :

क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 24 दिसम्बर, 1974 के "मदरलैंड" में प्रकाशित झूठाचार

और कच्चापार के उन आरोपों की धोर दिलाया गया है जो भूतपूर्व विदेश व्यापार मंत्री से सम्बन्ध अधिकारी, श्री दरबारी और उनके तीन भाइयों पर लगाय गये हैं;

(ख) प्रत्येक के सम्बन्ध में अलग-अलग पूर्ण तथ्य क्या है और इस विषय में अब तक क्या कार्यवाही की गई है; और

(ग) सरकार ने दोषी व्यक्तियों के विरुद्ध क्या कार्यवाही की है ?

वाणिज्य मंत्रालय में उपमंत्री (श्री विश्वनाथ प्रसाद सिंह) : (क) यह रिपोर्ट सरकार के ध्यान में आई है।

(ख) और (ग) विदेश से टी० वी० सैट आयात करने और उनी शक्ति चालित करने स्थापित करने हेतु अपने पुत्र के लिए लाइसेंस प्राप्त करने में अपने प्रभाव का प्रयोग करने के संबंध में श्री ए० एस० दरबारी के विरुद्ध शिकायतों की जांच की गई थी और उसमें किसी भी प्रकार की अनियमितता नहीं पाई गई थी। तथापि इस मन्त्रालय के अधीन कार्य कर रहे उनके भाइयों के खिलाफ कोई भी शिकायत नहीं थी

Alleged Smuggling activities of Sukhar Narayan Bakhia and his Associate

6767. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether the Prime Minister received from a Socialist M.P. a communication dated the 7th August, 1974 to which some papers were attached which gave information about the smuggling activities of Sukhar Narayan Bakhia and his associate like Haribhai Tandal and Premabai Tandal;

(b) if so, the details of the information given, including information about the *modus operandi* of this smuggler, the names of his associates, and the wealth and properties amassed by Sukhar Narayan Bakhia and his associates; and

(c) the details of the action taken against these people especially in regard to their evasion of taxes and the illegal accumulation of property and wealth?

*THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : (a) Yes, Sir.

(b) The information referred to the amassing of wealth by Sukhar Narayan Bakhia and his associates in real estate, building facilities for construction of boats etc. and the various arrangements for smuggling and transporting of smuggled goods,

(c) Government also were already aware of the activities of Sukhar Narayan Bakhia. He was detained under the MISA Ordinance and subsequently under the Conservation of Foreign Exchange and Prevention of Smuggling activities Act. He and his associates are being prosecuted for various offences under the Customs Act and departmental action is also in progress. His premises and the premises of his associates have been searched. Prosecution has been launched against him and others under the Indian Penal Code also. Additions to their declared income have been made and to safeguard revenue a number of properties have been attached. Penalties have also been imposed on some of his associates under the Income-tax Act and other proceedings for penalties on him are pending. Under the direct taxes, cases of Sukhar Narayan Bakhia and his associates have been centralised for a thorough investigation.

Sub-contracts for India under French Projects in West Asian Countries

6768. SHRI MOHINDER SINGH GILL : Will the Minister of FINANCE be pleased to state:

(a) whether as a result of meetings of the Indo-French Study Groups, India will get sub-contracts under the projects to be executed by France in West Asian countries; and

(b) if so, the names of the projects and the extent of involvement?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM) :

(a) and (b) In the Second Meeting of the Indo-French Study Group on Economic and Technical Cooperation held in New Delhi on 3rd and 4th March, 1975, it was recognised that there was a complementarity of skills and capabilities between Indian and French industries which could be applied with mutual advantage for participating in the setting up of projects in third countries, including countries in West Asia.